

**The Minister of Labour and Employment and Planning (Shri Nanda):**

(a) Yes.

(b) It may take about two years.

(c) An estimate has not yet been prepared.

**Import Licences**

\*1613. **Shri M. E. Masani:** Will the Minister of Commerce and Industry be pleased to state:

(a) the total value of the Import Licences issued in 1956 and 1957 in respect of (i) Capital Goods; and (ii) Consumer Goods; and

(b) what, if any, machinery Government have set up to enable them to ascertain at any given time the outstanding unutilized Import Licences in respect of (i) Capital Goods, and (ii) Consumer goods; and

(c) the estimate of the outstanding unutilized Import Licences in respect of (i) Capital Goods, and (ii) Consumer Goods?

**The Minister of Commerce (Shri Kanungo):** (a) The information giving total value of Import Licences issued in 1956 and 1957 (upto 4-1-58) in respect of Capital Goods and Heavy Electrical Plant, Other Machinery and Consumer Goods is as under:

Category of licensing	Value (Rs. Crores)	
	1956	1957
1. Capital Goods, and Heavy Electrical Plant.	upto 4-1-58	383 229
2. Other Machinery.	89	61
3. Consumer Goods.	216	163

(b) The estimates of outstanding on licences issued for imports by the private sector are based on periodical tabulation of information available at the customs offices at the major ports. Outstandings on Government account are reported from time to time by the government agencies concerned.

(c) The total of outstanding commitments at the end of March, 1958, was of the order of Rs. 864 crores, the break-up of which is as follows:—

Rs. 523 crores on Government account;

Rs. 41 crores on account of import of steel, mainly by the Iron and Steel Controller; and

Rs. 300 crores on private account.

**Newton Chickli Colliery**

\*1623. **Shri T. B. Vittal Rao:** Will the Minister of Labour and Employment be pleased to refer to the reply given to Starred Question No. 800 on the 10th March, 1958 and state:

(a) whether the case against the manager of the Newton Chickli Colliery has since commenced in the lower court;

(b) whether the Court of Inquiry appointed in this case under Regulation 48 of Indian Mines Regulation 1926 has since commenced its work; and

(c) if not, the reasons therefor?

**The Minister of Labour and Employment and Planning (Shri Nanda):** (a) No. The manager has filed an application before the Jabalpur High Court for grant of leave to appeal to the Supreme Court and pending disposal of the application the High Court have stayed all action by the lower court against the manager.

(b) and (c). The Court of Inquiry was scheduled to meet in December, 1957, but due to other pressing official duties the Chairman of the Court who is also the Commissioner of the Jabalpur Division, could not hold the inquiry as scheduled. He has now fixed the inquiry for the 15th April, 1958 to the 18th April, 1958.